

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1795
TO BE ANSWERED ON 09.12.2015**

CONTRACTS FOR CLEANLINESS

1795. SHRI DHARAM VIRA:

Will the Minister of RAILWAYS be pleased to state:

- (a) what is the duration of the contract for cleaning the railways property under the 'Swachh Bharat Abhiyan' ;**
- (a) whether any charges have been levied on commuters for this purpose and if so, the details thereof;**
- (c) whether the annual contracts awarded for cleaning of the Railways properties have not been renewed and if so, the reasons therefor; and**
- (d) the details of the funds allocated and utilised for this purpose during the last three years and the current year?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

(a): The stations and passenger coaches where cleanliness is being ensured through contract, the duration is specific to the contract which is stipulated in each agreement.

(b): Swachh Bharat cess of 0.5% is chargeable on 30% of total fare equivalent to 0.15% of the total fare in first class and all AC classes.

(c): New contracts are being awarded after expiry of old contracts except in some exigencies where the new contract cannot be finalised on time or the same is found operationally infeasible. In such cases, cleanliness is ensured through extension of the existing contract for a limited period till finalisation of fresh contract or through deployment of departmental staff.

(d): Adequate financial provision has been made for cleanliness in the Budget
